

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-309**  
IB-383(ND)2020

**IN THE MATTER OF:**

Vadanvihaan Imports and Exports Pvt Ltd

**Vs**

Family of Dry Fruits India Pvt Ltd

...Applicant

...Respondent

**SECTION**

U /s. 9 of (IBC)

Order delivered on 13.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

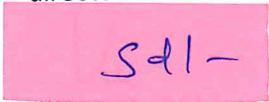
**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

None present on behalf of both the parties. From the perusal of the records, we find that the affidavit of service has been filed by the petitioner and the same is on record. The tracking report enclosed in the affidavit shows that the notice was returned unserved. Therefore, respondent is directed to take further steps to deliver the notice. Registry is also directed to serve the notice. List the case for **13.03.2020**.

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Khushboo)